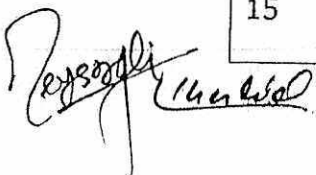


Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification.
Srinagar, 02nd of August, 2022.

S.O. 358.— In exercise of the powers conferred by section 8 of the Banning of Unregulated Deposit Schemes Act, 2019, the Government of Jammu and Kashmir with the concurrence of Chief Justice of High Court of Jammu & Kashmir and Ladakh hereby designate the following Courts as designated courts for exercising jurisdiction within their respective district shown against each for the purposes of the Act; namely:-

S.No.	Name of the Court	Jurisdiction
01	Principal District and Sessions Judge, Samba	District Samba
02	Principal District and Sessions Judge, Ganderbal	District Ganderbal
03	Principal District and Sessions Judge Poonch	District Poonch
04	Principal District and Sessions Judge, Bandipora	District Bandipora
05	Principal District and Sessions Judge, Reasi	District Reasi
06	Principal District and Sessions Judge, Ramban	District Ramban
07	Principal District and Sessions Judge, Shopian	District Shopian
08	Principal District and Sessions Judge, Kishtwar	District Kishtwar
09	Principal District and Sessions Judge, Kulgam	District Kulgam
10	Principal District and Sessions Judge, Budgam.	District Budgam
11	Additional District and Sessions Judge, Jammu	District Jammu
12	Additional District and Sessions Judge, Srinagar	District Srinagar
13	Additional District and Sessions Judge, Doda	District Doda
14	Additional District and Sessions Judge, Kathua	District Kathua
15	Additional District and Sessions Judge, Baramulla	District Baramulla



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16	Additional District and Sessions Judge, Anantnag	District Anantnag
17	Additional District and Sessions Judge, Pulwama	District Pulwama
18	Additional District and Sessions Judge, Rajouri	District Rajouri
19	Additional District and Sessions Judge, Udhampur	District Udhampur
20	Additional District and Sessions Judge, Handwara.	District Kupwara

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:02-08-2022.

No: Law-Jud/32/2022-10.

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Financial Commissioner(Additional Chief Secretary), Finance Department. This is with reference to his U.O. No. FD-Bkg/24/2022-03 dated 24-02-2022.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Director General of Police, J&K, Srinagar.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar. This is with reference to his letter No. 23414/RG, dated 22-07-2022. **U.O. case is also returned herewith.**
6. Principal Secretary to Hon'ble Chief Justice, High Court, Srinagar.
7. All Concerned Judicial Officers.
8. Director, Archeology, Archives and Museums, J&K, Srinagar.
9. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
10. In-charge Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c)
12. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

(144141)
02-08-2022.